

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/00771/2014
Chandigarh, this the 21st day of December, 2015**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

1. Ex. MES-364432 Hans Raj son of Sh. Ram Lal age 62 years, presently r/o House NO. 14, Four Marla, Model Town, Pathankot (Punjab).
2. MES-502415, Deepak son of Sh. Rehmat, presently working as GFM-SK in the office of GE, Air Force-I, Pathankot.

...APPLICANTS

BY ADVOCATE: SHRI D.R. SHARMA

VERSUS

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
2. Chief Engineer, Headquarters, Northern Command, C/o 56 APO.
3. The Commander Works Engineer, Pathankot.
4. The Principal Controller of Defence Accounts, HQ, Northern Command, C/o 56 APO.

...RESPONDENTS

BY ADVOCATE: SHRI SANJAY GOYAL

ORDER (oral)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Heard the learned counsel for the parties.
2. The learned counsel appearing on behalf of the applicants submitted that the issue involved in the instant O.A. is squarely covered by the decision rendered by a Bench of this Tribunal in O.A. No. 842/PB/2012- **Tilak Raj Sharma & Ors. Vs. UOI & Ors.**

decided on 19.12.2013 which is subject matter for consideration in CWP pending before the Hon'ble Punjab & Haryana High Court. He

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further submitted that the instant O.A. may be disposed of at this stage with liberty to move an application for revival of the O.A. if need arises after the judgment in the said CWP.

3. The learned counsel for the respondents does not object to the prayer made by the learned counsel for the applicants.
4. In view of the prayer made by the learned counsel for the applicants, the O.A. stands disposed of with liberty as prayed for.

(SANJEEV KAUSHIK)
MEMBER(J)

(UDAY KUMAR VARMA)
MEMBER(A)

Dated: 21.12.2015
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